

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. CP/1342(MB)2020

IN THE MATTER OF

Ratnarup Projects Private Limited

... Petitioner

Vs

Tamanna Hotels Private Limited

... Respondent

Section 213 of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: PCA Tarun Arora (PH)

For the Respondent: Adv. Omkar V Deosthale (PH)

ORDER

CP/1342(MB)2020 – Learned counsel for the respondent is directed to furnish the hard copy of the reply in advance. Adjourned to **14.08.2024** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/